
CHANDIGARH ADMINISTRATION
HOME DEPARTMENT
Notification
The 2nd November, 2017

No. 8/1/101-IH(8)-2017/25236.—In partial modification of this Administration's Notification dated 17th April 2017, and in exercise of the powers conferred under sub-section (1) of Section 4 of the Advocates' Welfare Fund Act, 2001 read with Notification issued,—vide F.No. U-11030/1/2001-UTL. dated 25th October, 2001 by the Government of India, Ministry of Home Affairs, the Administrator, Union Territory, Chandigarh is pleased to re-constitute the Advocates' Welfare Fund Trustee Committee in Union Territory, Chandigarh comprising of the following, till further orders:—

1. Shri Sanjeev Sharma, Chairperson Ex-Officio
   Senior Advocate
2. Joint Secretary, Member Ex-Officio
   Home (now designated as Additional Secretary Home)
   Chandigarh Administration
3. Legal Remembrancer, Member Ex-Officio
   U.T., Chandigarh
4. Chairman, Member Ex Officio
   Bar Council of Punjab and Haryana and
   U.T., Chandigarh
5. Public Prosecutor, Chandigarh Administration
   Member

6. (a) Shri Jaiveer Yadav,
     Chairman, Bar Council of Punjab and Haryana and
     U.T., Chandigarh
     Members

   (b) Shri Gurinder Pal Singh,
     Member, Bar Council of Punjab and Haryana and
     U.T., Chandigarh

7. Secretary of the State Bar Council
     Secretary Ex Officio

The Chairperson at Serial No. 1 and the Member(s) at Serial No. 5 & 6 shall hold office
in accordance with the provisions of sub-section (4) and (5) of Section 4 of the Advocates’ Welfare

Chandigarh:


ANURAG AGARWAL, I.A.S.,
Home Secretary,
Chandigarh Administration.

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